

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 30 of 2015 in
APPEAL No. 268 of 2013**

Dated : 27th January, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of :

The Electricity Deptt. Andaman & Nicobar Islands ... Appellant(s)

Versus

M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharara

Counsel for the Respondent(s) : Mr. Rohit Rao for R.1
Mr. Varun Pathak
Mr. Anish Garg (Rep.) for JERC

ORDER

We have heard learned counsel for the parties.

The clarification sought is already there in Paragraph Nos. 25 and 36 of the Judgment in Appeal No. 268 of 2013 dated 28.11.2014.

With the above observation, the Application is disposed of.

**(Rakesh Nath)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**